

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).1613/2026

[Arising out of impugned final judgment and order dated 22-12-2025 in CRM No.50573/2025 passed by the High Court of Punjab & Haryana at Chandigarh]

**SUNNY CHAUHAN**

Petitioner(s)

VERSUS

**STATE OF HARYANA**

Respondent(s)

**IA No. 28404/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT**

**Date : 23-03-2026 This matter was called on for hearing today.**

**CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE JOYMALYA BAGCHI  
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI**

**For Petitioner(s) :Mr. Kumar Murlidhar, AOR  
Dr. Pankaj Nanhera, Sr. Adv.  
Mr. Amarendra Kumar, Adv.  
Mr. Gaurav Nanhera, Adv.  
Mr. Anurag Mor, Adv.**

**For Respondent(s) :Mr. Sudarshan Lamba, AOR  
  
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Mr. Saurabh Sachdeva, A.A.G.  
Mr. Vineet Kumar, Adv.  
Mr. Sarthak Srivastava, Adv.  
Mr. Mayur Goyal, Adv.**

**Ms. Nidhi Mittal, AOR**

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Ms. Praveena Bisht, Adv.  
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Mr. Ambali Vedasen, Adv.  
Mr. Youkteshwari Prasad, Adv.  
Mr. Shubham Malik, Adv.  
Mr. Mahabir Singh, Adv.  
Dr. Ashutosh Mihsra, Adv.  
Mr. Manoj Kumar Badsawal, Adv.  
Mr. Rajmani Mohanty, Adv.

Ms. K. V. Bharathi Upadhyaya, AOR  
Ms. Pritama, Adv.  
Ms. Shaivani Gupta, Adv.  
Dr. Sunita Sharma, Adv.

Mr. Mukul Kumar, AOR

Mr. Ahanthem Henry, Adv.  
Mr. Ahanthem Rohen Singh, Adv.  
Mr. Mohan Singh, Adv.  
Mr. Aniket Rajput, Adv.  
Ms. Khoisnam Nirmala Devi, Adv.  
Mr. Yeshu Mehta, Adv.  
Mr. Tanay Hegde, Adv.  
Mr. Kumar Mihir, AOR

Mr. Ravi Raghunath, AOR  
Mr. Namanjeet Singh Bhatia, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. As per the office report, all the High Courts, other than four High Courts, have filed their responses. Among the four High

Courts, learned counsel for the High Court of Gauhati and the High Court of Kerala state that they too filed their responses recently.

2. The Registry is directed to tag their affidavits along with the paper-book.

3. No one appears on behalf of the High Courts of Meghalaya and Tripura.

4. The Registry is directed to inform the Registrar Generals of the High Courts of Meghalaya and Tripura, about the pendency of these proceedings.

5. Post this matter for further consideration on 11.05.2026.

(ARJUN BISHT)  
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)  
ASSISTANT REGISTRAR